

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 216
(IB)-12(ND)2021

IN THE MATTER OF:

M/s. Bengal Energy Ltd

...

Applicant/Petitioner

Versus

M/s. MMTC Ltd

...

Respondent

Under Section: 9 of IBC Code, 2016

Order delivered on 22.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: For Petitioner: Mr. Dhruv Surana, Adv; Ms. Ravina Sharma, Adv;
Mr. Ashish Choudhury, Adv

ORDER

Mr. Dhruv appearing for the Petitioner seeks permission to withdraw the Application. Heard Prayer is Allowed.

With this, **the present IA is Dismissed as withdrawn.**

- Sol -

(L.N. GUPTA)
MEMBER (T)

- Sol -

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)